

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-518/ND/2020

IN THE MATTER OF:

M/s. Khaitan Winding Wire Pvt. Ltd.

...PETITIONER

Vs.

M/s. Sun Auto Elektrik Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 12.03.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Mr. Sumit Kr. Khatri and Mr. Parv Pasri, Advocates

For the Respondent/ Corporate-debtor :Mr. Arun Kumar Singh, Under Secretary for Ministry of External Affairs on behalf of the respondent No. 2.

ORDER

Mr. Arun Kumar Singh has appeared on behalf of Ministry of External Affairs under secretary and submitted that he is not a necessary party in the proceedings under Section 9 of the Insolvency and Bankruptcy, Code, 2016. The petitioner is well advised to take a step to delete the name of respondent No. 2 from the portion of the application. Now the appearance of the respondent No. 2 is no more required in this proceeding.

Learned counsel appearing on behalf of the operational-creditor seeks time to file the Section 9 (3) (c) of the Code as directed by this Bench on 18.02.2020. Matter is adjourned to 27.03.2020.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(Abni Ranjan Kumar Sinha)
Member (J)

(Meenu)